

Pakistan Violation of Indian Territory

262. { **Shrimati Tarkeshwari Sinha:**
Shri D. C. Sharma:

Will the **Prime Minister** be pleased to state:

(a) the number of Pakistani violations of Indian territory during the year 1956-57;

(b) the number of persons killed and the amount of property destroyed by the violations; and

(c) the compensation, if any, paid by the Pakistan Government?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) and (b). During the year 1956-57, Pakistanis committed 369 violations of Indian territory. As a result of these violations, 8 Indian nationals were killed, 20 injured, 159 kidnapped and 1450 heads of cattle taken away. Property worth about Rs. 1,54,267/14/- was lost during these violations.

(c) Compensation was claimed in one case only. Pakistan Government's reply is awaited.

Border Raids

263. { **Shri D. C. Sharma:**
Shri Jhulan Sinha:

Will the **Prime Minister** be pleased to state:

(a) the number of raids carried out by Pakistan into the Indian side of the cease-fire line in Kashmir from the 1st of September, 1956 to the end of April, 1957;

(b) the loss of life and property caused by these raids; and

(c) whether any relief had been given to the sufferers from these raids?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) There were 27 incidents

of "cease fire violations" and raids. In these incidents 60 Indian nationals were kidnapped and 36 heads of cattle taken away. Efforts for their return are being made.

(b) There was no loss of life.

(c) Does not arise.

Slums Clearance in Punjab

264. **Shri D. C. Sharma:** Will the **Minister of Works, Housing and Supply** be pleased to state:

(a) whether Punjab Government have submitted any scheme for the clearance and improvement of slums in Punjab State; and

(b) if so, the details thereof?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) The Punjab Government have not so far submitted any Scheme for the clearance or improvement of slums in the Punjab.

(b) Does not arise.

Industrial Housing

265. **Shri D. C. Sharma:** Will the **Minister of Works, Housing and Supply** be pleased to state the position at present with regard to the provision of housing accommodation under the Subsidized Industrial Housing Scheme to industrial workers employed in Government undertakings in public sector?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): The Subsidised Industrial Housing Scheme provides primarily for grant of financial assistance for construction of houses for industrial workers in the private sector. However, such Central or State Government undertakings as are liable to income tax on the whole or part of their earnings are also eligible for aid under the Scheme for construction of houses for their workers. Other Government undertakings usually have their own separate housing schemes as part of the project concerned.